



2026:AHC:49870

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 30036 of 2008

Narendra And Others

.....Petitioner(s)

Versus

Dy. Director Of Consolidation Ghaziabad And
Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashok Kumar Pandey
Counsel for Respondent(s)	: A.K. Sachan, Adya Prasad Tewari, Bimla Prasad, C.S.C., Hare Ram Pandey

Court No. - 54

HON'BLE DINESH PATHAK, J.

***In Re: Civil Misc. Delay Condonation Application No. 15 of 2026 and
Civil Misc. Substitution Application No. 16 of 2026:-***

1. The instant substitution application along with the delay condonation application, supported by affidavit, has been filed for bringing on record the heirs and legal representatives of the deceased Petitioner No. 3, namely, Surendra.
2. Learned counsel for the contesting respondents has no objection to the aforesaid applications.
3. The cause shown for the delay in filing the substitution application is sufficient and satisfactory to the Court. Accordingly, the delay condonation application as well as the substitution application are allowed. The delay in filing the substitution application is condoned.
4. Abatement, if any, is set aside.
5. The office is directed to substitute the heirs and legal representatives of the deceased Petitioner No. 3 in the cause title of the instant petition as Petitioner Nos. 3/1 and 3/2, respectively.

In Re: Civil Misc. Withdrawal Application No. 17 of 2026:-

1. The instant withdrawal application has been filed on behalf of the petitioners, supported by the joint affidavits of all the petitioners, namely Narendra, Rakam Singh, Geeta and Kapil.
2. Shri Devaraj Yadav, learned counsel for the petitioners submits that in the changed circumstances the petitioners do not wish to press the present writ petition and, therefore, the same may be dismissed as withdrawn.
3. Learned counsel for the private respondents have no objection to the prayer made by the petitioners.
4. Accordingly, the withdrawal application is allowed.

Order on Writ Petition:-

In view of the order passed on the withdrawal application, the instant writ petition is ***dismissed as withdrawn.***

Dinesh Pathak,J.)

March 11, 2026
Sushma